

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-2692-JK (LD ) of 2024**

**DATED:- 27- 02 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 27.02.2024

No:- LAW-OIC/13/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Assistant Legal Remembrancer

**Annexure to the Government Order No.2692 -JK(LD) of 2024 dated 27.02.2024**

<b>S.No.</b>	<b>Case title</b>	<b>OIC</b>
1	CRM(M) No. 472/2022 titled Rivpra Formulation Pvt. Ltd. V/S Union Territory of Jammu & Kashmir.	Mr. Arvind Sharma, Assistant Drugs Controller,
2	SWP No. 539/2017 titled Dharam Chand Vs State of Jammu & Kashmir & others.	Dr. Sanjay Sharma, Dy. Director, (Dentistry) Health Services Jammu,
3	WP(C) No. 1762/2022 titled Naveed Khan versus Union Territory of Jammu & Kashmir and others	Shri Waqar Talib (JKAS), Under Secretary to the Government, Health and Medical Education Department
4	WP(C) No. 105/2024, CM No. 192/2024 titled Association of Private unaided AYUSH Colleges through its Secretary Nitin Mahajan and others Vs Union Territory of Jammu & Kashmir and another.	Dr. Ramesh Chander, Medical Officer,
5	CRM (M) No. 856/2023 titled Ashwani Mhajan Vs Union Territory of Jammu & Kashmir and others.	Shri Rajesh Singh Jamwal, Designated Officer, Food Safety, Udhampur,

*Rajesh Singh*